

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(S). 2044/2010

FIRDOSKHAN KHURSHIDKHAN

APPELLANT(S)

VERSUS

THE STATE OF GUJARAT & ANR.

RESPONDENT(S)

WITH

CRL.A. NO. 2045/2010 (II-B)

Date : 30-04-2024 These appeals were called on for pronouncement of judgment today.

For Appellant(s) Mr. T.N. Singh, AOR
Mr. Vikas Kumar Singh, Adv.
Ms. Rajshree Singh, Adv.

For Respondent(s) Ms. Deepanwita Priyanka, Adv.
Ms. Swati Ghildiyal, AOR
Ms. Devyani Bhatt, Adv.

Mr. Padmesh Mishra, Adv.
Mr. Arkaj Kumar, Adv.
Mr. Zoheb Hussain, Adv.
Mr. Arvind Kumar Sharma, AOR

1. Hon'ble Mr. Justice Sandeep Mehta pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Prasanna Bhalachandra Varale.

2. In terms of signed judgment, Criminal Appeal No. 2045 of 2010 filed by appellant Anwarkhan(A-1) lacks merit and is hereby dismissed. He is on bail. His bail bonds are cancelled. He shall surrender before the trial Court within 30 days to serve the remaining part of sentence failing which the trial Court shall take steps to apprehend the accused and make him serve out the remaining sentence and Criminal Appeal No. 2044 of 2010 preferred by appellant Firdoskhan (A-2) is allowed. His conviction as recorded by the trial Court vide judgment dated 6th June, 2006 and affirmed

by the High Court vide judgment dated 30th November, 2009 is quashed and set aside. He is acquitted of all the charges. He is on bail and need not surrender. His bail bonds stand discharged.

3. Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
BRANCH OFFICER

(Signed "Non-Reportable" Judgment is placed on the file)